

(b) A nominal parking fee is being charged from the owners for parking their vehicles in the specified parking area. Drinking water facility has been provided at two points, one near the main entry and the other near the entry along Sardar Patel Road. The New Delhi Municipal Committee, who have been asked to take over the maintenance of the Park, have been requested to provide facilities of public convenience such as urinals.

Fake tarfeit used in water proofing the Government buildings

1210. SHRI RASHEED MASOOD:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that over a hundred rolls of fake tarfeit meant for the waterproofing building Central Ministries and Departments located in North Block, New Delhi were recently seized;

(b) whether it is also a fact that the terrace waterproofing of a number of other Government buildings such as South Block, Vigyan Bhawan Annexe, Indira Gandhi International Airport, Vikas Minar etc., are suspected to have been made with fake tarfeits;

(c) if so, what are the details thereof stating the expenditure involved in waterproofing Government buildings suspected to have been made with fake tarfeits; and

(d) whether Government have made any investigation to identify the racket involved in the scandalous deals entered into with the contractors or in obtaining fake and sub-standard tarfeit from the suppliers; if so, what are the details thereof stating the action taken by Government in the matter?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a)

Over 100 rolls of tarfeit, bearing STP (Shalimar Tar Products) Marking and ISI Marking, meant for water proofing work on the terrace of North Block were recently seized by the Delhi Police. As the test results are not yet known, it is not possible at this stage to indicate whether the rolls were sub-standard or fake.

(b) No cause for such suspicion has come to notice.

(c) and (d) Do not arise.

Rising rents in Delhi

1211. SHRI SHARAD YADAV:
SHRI SATYA PRAKASH
MALAVIYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have made any study recently with regard to the rise in the rents of houses in Delhi;

(b) if so, what is the comparative percentage of rise in the rents of houses in the city during the last two years;

(c) whether the Delhi Rent Control Act has not proved an effective instrument in containing the astronomical rise in the rents of houses in the prevailing situations; and

(d) if so, whether Government propose to bring about a suitable change in the existing Act to curb the highly disproportionate rise in the rents of houses, if so, what steps have been taken by Government in this direction?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a)
No, Sir.

(b) Does not arise.

(c) and (d). The Delhi Rent Control Act can not be said to have contributed to increase in rents. On the other hand it provides for restriction of rent to standard rent about which there are representations that it is very much on the lower side.